

Khadi Industries. This Fund is utilized for the development of handloom and khadi industries. The expenditure incurred out of this Fund during 1958-59 is estimated as below:

Traditional Khadi:

Grants to the Khadi & Village Industries Commission: Rs. 312.50 lakhs.

Loans to the Khadi & Village Industries Commission: Rs. 237.50 lakhs.

Handloom Industry:

Grants to States: Rs. 355.10 lakhs.

Grants to Others: Rs. 23.79 lakhs.

Loans to States: Rs. 133.98 lakhs.

Miscellaneous loans: Rs. 25.75 lakhs.

Central Expenditure: Rs. 34.41 lakhs.

Rolling Mills in Bombay

2292. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of rolling mills in Bombay at present; and

(b) the total yearly off-take of non-ferrous metals by these rolling mills?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) and (b). Information regarding the units looked after by the Development Wing of the Ministry of Commerce and Industry is contained in the statement laid on the Table. [See Appendix VI, annexure No. 118.]

Information regarding the other units is being collected and will be placed on the Table of the House.

Small Scale Industries in Bombay

2293. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state the number and nature of small scale industries to be established in the under-developed and backward areas like Marathwada and Konkan regions of Bombay State in

order to help create employment during 1959-60?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): Information has been requested from the Bombay Government.

Cement Quota for Bombay State

2291. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state the quotas of cement proposed to be allotted to Bombay State during 1959-60?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): Allocations of cement are made on a quarterly basis on receipt of estimated demands in respect of each quarter. A monthly quota of 60,000 tons has been allotted to Bombay for the quarter April-May-June, 1959 against demands received for the same quantity. For the subsequent quarters of 1959-60 allotments will be determined as further demands are received.

Competent Officers

2292. Shri M. C. Jain: Will the Minister of Rehabilitation and Minority Affairs be pleased to lay a statement showing:

(a) the number of properties entrusted with Competent Officers under section 6 of the Evacuee Interests (Separation) Act, 1951 as on the 31st March, 1958 and on the 31st October, 1958;

(i) by the Custodian of Evacuee Property; and

(ii) by non-evacuees;

(b) the number of claims received by Competent Officers so far;

(c) the number of properties in which adjudication orders have been made so far;

(d) the number of properties in which final separation has been made under section 10 of the Act;

(e) the number of properties which have been vested in the Custodian of Evacuee Property under sections 9(2) and 11 of the Act; and